

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO. 1396 OF 2019 IN
DFR NO. 2221 OF 2019**

Dated : 14th October, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

**Maharashtra State Electricity Distribution Company Ltd ... Appellant(s)
Versus
Central Electricity Regulatory Commission & Ors. ... Respondent(s)**

Counsel for the Appellant(s) : Mr. Anup Jain
Mr. S. Rama
Ms. Soumya Dubey

Counsel for the Respondent(s) : -

ORDER
IA NO. 1396 OF 2019
(Appl. for condonation of delay)

For the reasons set out in the application, delay of 26 days in filing the appeal is condoned. Application is disposed of.

DFR No. 2221 of 2019

Affidavit of service for all respondents shall be filed on or before 05.11.2019.

Objections, if any, by the Respondent No.2 shall be filed on or before 14.11.2019 in the main Appeal after duly serving advance copy to the other side.

List the matter on **20.11.2019**.

(S. D. Dubey)
Technical Member

(Justice Manjula Chellur)
Chairperson

Pr/pk